

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NO.26,Sashtri Bhavan Annexe Building, Haddows Road,Chennai-600006

Order Forwarding Letter

Final Order No. 43255 / 2017

Appeal No. : ST/162/2011-DB

Appellant :
Unicorn Services

Respondent :
**Commissioner of Central Excise and
Service Tax - Chennai**

I am directed to send herewith a certified copy of the **Final Order No. 43255 / 2017** dated **21/12/2017**, passed by the Tribunal under Section 129 B of the Customs Act 1962/Section 35C of the Central Excise Act 1944/Section 86 (7) of the Finance Act 1994.

Dated: 03/01/18

To:


**Assistant Registrar
CESTAT - Chennai**

Unicorn Services
No.5, 5th Street, Rutland Gate
Nungambakkam
Chennai - 600006
Tamilnadu

VMJ Associates
Old No. 4, New No. 7
Skandalaya, Justice Sundaram Road, Mylapore
Chennai - 600004
Tamil Nadu

Copy forwarded to :

Commissioner of Central Excise and Service Tax - Chennai

The Commissioner (AR) , CESTAT Chennai.

Indirect Tax Bar Association CESTAT, Chennai

1) M/s. Centax Publications (P) Ltd.

2) M/s. Company Law Institute of India (P) Ltd.

3) M/s. Taxindiaonline.com (P) Ltd. Chennai.

4) M/s. Tax Man Allied Services Ltd New Delhi.

5) M/s. Easy Services Tax Online.Com (P) Ltd Ahmedabad.

6) M/s. Lawcrux Advisors (P) Ltd. Faridabad.

7) M/s. Mark Professional Services (P) Ltd.

8) M/s. The ICFAI Society, Hyderabad

9) M/s. Knowledge Processing Pvt Ltd., Delhi

10) M/s. Taxongo Pvt Ltd.

11) ~~Guard File.~~

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

ST/162/2011

(Arising out of Order-in-Original No. 21/2010 dated 12.11.2010
passed by the Commissioner of Central Excise, Chennai III
Commissionerate, Chennai).

M/s. Unicorn Services

Appellant

Vs.

CCE & ST, Chennai

Respondent

Appearance

Ms. Minchu Mariam Punnoose, Advocate
for the Appellant

Shri K. P. Muralidharan, AC (AR)
for the Respondent

CORAM :

Hon'ble Smt. ARCHANA WADHWA, JUDICIAL MEMBER
Hon'ble Shri B. RAVICHANDRAN, TECHNICAL MEMBR

Date of Hearing/Decision: **21.12.2017**

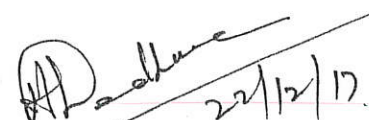
FINAL ORDER No 43255 /2017

Per: Archana Wadhwa

The Ld. Advocate appearing for the appellant seeks to
withdraw the appeal. No objection by the Ld. AR. In view of the
above, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court on)


(B. RAVICHANDRAN)
TECHNICAL MEMBER


(ARCHANA WADHWA)
JUDICIAL MEMBER

BB